Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 35 of 2007

Dated: August 31, 2007

Present: Hon'ble Mr. Justice Anil Dev Singh, Chairperson

Hon'ble Mr. A.A. Khan, Technical Member

NTPC Ltd. -Appellant(s)

V/s.

CERC & Ors. -Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganeshan

Counsel for the Respondent(s): None

<u>ORDER</u>

The learned counsel for the appellant states that service is complete and affidavit of service has been filed.

Despite service no one appears for the respondents. It appears that since the instant appeal is covered by our decision rendered in appeal nos. 139-142 of 2006,144 of 2006,151-156 of 2006, 207 of 2006,216-218 of 2006,239-240 of 2006 and 10,11 & 23 of 2007 dated June 13, 2007, the respondents have not chosen to appear before us. In the circumstances, the appeal is disposed of in terms of our judgment dated June 13, 2007 rendered in appeal nos. 139-142 of 2006,144 of 2006, 151-156 of 2006, 207 of 2006, 216-218 of 2006, 239-240 of 2006 and 10, 11 & 23 of 2007.

(A.A. Khan) Technical Member (Anil Dev Singh) Chairperson